

**THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

O.A NO. 668 OF 2023

IN THE MATTER OF:

PRASHER DEV SHARMA

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PG. NO.
1.	ADDITIONAL REPLY CUM COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 EXECUTIVE OFFICER, MOHIT KUMAR MUNICIPAL COUNCIL (MC), JAGRAON, DISTRICT-LUDHIANA, PUNJAB	1-6
2.	ANNEXURE A 1 COPY OF REPORT OF NAID TEHSILDAR, JAGRAON VIDE LETTER NO. 127/READER-2 DATED 24.06.2024	7
3.	ANNEXURE A 2 COPY OF NISHANDEHI	8-9
4.	ANNEXURE A 3 COPY OF MAP	10
5.	ANNEXURE 4 COLLY. COPY OF PHOTOGRAPHS OF POND SITE	11-21
6.	ANNEXURE A 5 COPY OF TENDER DATED 29.12.2025	22-24

7.	ANNEXURE A 6 COPY OF FRESH TENDER DATED 29.12.2025	25-33
8.	ANNEXURE A 7 COPY OF WORK ORDER ISSUED TO CHAUDHARY EARTH MOVERS	34
9.	ANNEXURE A 8 COPY OF LETTER DATED 23.04.2026 ISSUED TO CONTRACTOR FOR SPEEDING UP OF THE WORK	35

NEW DELHI

DATE 25.04.2026

Through



PRASHANT MANCHANDA

(ADVOCATE)

OFFICE- O-8/B, JANGPURA EXTN.,

NEW DELHI-110014

MOB-9971879203

**THE HON'BLE NATIONAL GREEN TRIBUNAL,
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**ADDITIONAL REPLY AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 2 EXECUTIVE OFFICER, MOHIT SHARMA MUNICIPAL
COUNCIL (MC), JAGRAON, DISTRICT-LUDHIANA, PUNJAB**

MOST RESPECTFULLY SHOWETH:

That the present affidavit shall be read as part and parcel of, and in continuation to, the earlier affidavit dated 16.07.2025, and the contents thereof shall be deemed to have been reiterated herein, save and except to the extent specifically modified or supplemented by the averments made in the present affidavit.

I, Mohit Sharma, the deponent herein, presently serving as Executive officer, being fully acquainted with the facts and circumstances of the present case and duly authorized and competent to depose on behalf of the answering Respondents, do hereby solemnly affirm and declare as under:

1. That the answering Respondents most respectfully submit that they have been earnestly and continuously taking steps for the implementation of the requisite works in accordance with the Municipal Solid Waste Management Rules, 2016, and have further

7 APR 2026

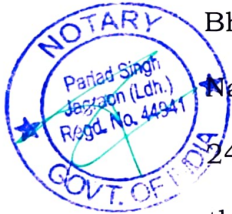


MOHIT

Municipal Solid Waste Management Rules, 2016, and have further undertaken necessary measures in compliance with the directions issued by this Hon'ble Tribunal vide final order dated 19.09.2024 passed in Original Application No. 668 of 2023.

2. That the pond in question was created prior to the partition of India, primarily for the purpose of collecting and draining the rainwater of the surrounding area. As per the revenue records, the total area of the said pond is 100 kanal-6 marla and the ownership vests with the Municipal Council, Jagraon.

3. That it is further submitted that this office had addressed a communication to the Tehsildar, Jagraon, vide letter No. 476 dated 16.04.2024, seeking Nishandehi of the pond land situated near Bhadarkali Mandir, Jagraon. In response thereto, the office of the Naib Tehsildar, Jagraon, vide letter No. 127/Reader-2 dated 24.06.2024, forwarded the Nishandehi report along with a copy of the Jamabandi prepared by the field staff to the Municipal Council, Jagraon.



4. That as per the report furnished by the Naib Tehsildar, Jagraon, vide letter No. 127/Reader-2 dated 24.06.2024, **the total area of the pond measures 100 kanal-6 marla**, out of which an area of **34 kanal-6 marla stands encroached** List attached as **Annexure A/1**. The encroached portions are detailed as under:

- a. **17 kanal-12.76 marla** of pond land encroached by different religious institutions, namely:
 - i. Bhadarkali Mandir – 13 kanal-8.14 marla
 - ii. Dera Baba Mangal Giri – 0 kanal-12.90 marla

7 MAY 2026

7 APR 2026

- iii. Laal Mandir – 3 kanal–11.72 marla
- b. **17 kanal–2.15 marla** of pond land encroached by private individuals, where pucca houses have been constructed.
- c. **0 kanal–14.30 marla** of pond land occupied by a school.
- d. **2 kanal–12.23 marla** of pond land covered by a road.

Thus, out of the total pond area of 100 kanal–6 marla, 34 kanal–6 marla is under encroachment. The aforesaid report bears the signatures of the Kanungo, Patwari, Inspector, Municipal Council Jagraon, Assistant Municipal Engineer, Municipal Council Jagraon, Assistant Town Planner, Municipal Council Jagraon, Junior Engineer, Municipal Council Jagraon, DGPS Operator, and the Executive Officer, Municipal Council Jagraon.



Copy of Nishandehi dated 16.05.2024 and Map is attached as **Annexure-A/2 to A/3**

5. That at present, the total area of Bhadarkali Mandir is 18 kanal–1.14 marla, out of which 13 kanal–8.14 marla forms part of the encroached pond land. The encroached portion is clearly demarcated in the Nishandehi map and specifically mentioned in the Revenue Department's report.
6. That within the premises of Bhadarkali Mandir there also exists a small pond, approximately 70 ft. × 70 ft., locally known as a Bauli, bearing a foundation stone dated 1874. This fact establishes that the said Bauli is of historical origin and cannot be considered as belonging to the Mandir, but rather forms part of the original pond land.

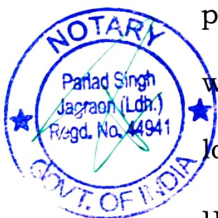
24 APR 2026

- 216
7. That it is further submitted that present no waste material is being disposed of at the pond site, and there is no waste lying at the said site (photographs annexed hereto as **Annexure -A/4** COLLY

It is respectfully submitted that a tender and work order worth ₹ 99.32 lakhs was allotted for the cleaning of the pond site of Bhadarkali Mandir. The remediation work at the said site is substantially complete, with over more than 75% of the executable has already been completed. The pond was thoroughly cleaned after dewatering, the peripheral passage was constructed, and a waste treatment plant based on the *Seechewal Model* has also been set up in the area measuring about 500 sq yard Approx. During the course of these cleaning operations, a considerable quantity of garbage, debris, and other waste materials, buried for a long period of time, was discovered beneath the pond bed. The excavatable portion of such waste was removed despite the muddy and waterlogged conditions and was temporarily stored at a separate location outside the pond site. Since the waste was wet and unsuitable for immediate remediation, it was allowed to dry so as to attain a remediable state. A separate tender process was completed and a work order worth ₹ 29.80 lakhs was allotted for the remediation of approximately 7,500 MT of the said waste. The remediation work was commenced and has already been completed.

8. That it is pertinent to mention that due to unprecedented floods and continuous heavy rainfall in the last couple of weeks, the said excavated waste has again become heavily waterlogged, rendering the remediation process unworkable. Consequently, the remediation work has temporarily come to a halt.

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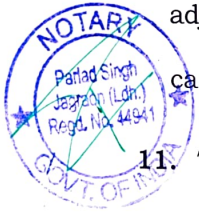


24 APR 2026

That it is further submitted that the pond has also refilled with water due to the incessant rainfall, which has adversely affected the progress of the remediation process. The delay in execution is wholly unintentional and has occurred due to circumstances beyond the control of the Municipal Council, Jagraon.

9. That it is further submitted that an additional period of more than three months will be required for the complete execution of the works relating to the remediation of the excavated waste and the restoration of the pond to its original condition.

10. That the Municipal Council, Jagraon, has initiated proceedings under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1973, by filing cases against 43 encroachers, seeking possession warrants. The said cases are presently pending adjudication and are listed for hearing on 24.04.2026. And the cases list is attached herewith.



11. That the Municipal Council, Jagraon, has initiated proceedings under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1973, by filing cases against 43 encroachers in respect of the pond land. The said cases were instituted before the Hon'ble Additional Deputy Commissioner (Urban Development), Ludhiana, during the last year, and are presently pending adjudication. Upon obtaining possession warrants, the Municipal Council shall seek necessary police assistance to execute the eviction orders. Simultaneously, efforts are being made to resolve the matter amicably so as to ensure removal of encroachments without disturbance to public order. It is further submitted that whatever decision is rendered by the Hon'ble Court shall be duly implemented in accordance with law.

24 APR 2026

12. That The tender was floated for the first time on dated 29.12.2025 but the tender was cancelled due to non participation by anyone. The tender was floated again on dated 03.02.2026 N I T serial no. 33. Opened on dated 26.02.2026 and work order was issued to Chaudhary Earth Movers on dated 30.03.2026. the work of remediation has been allotted vide work order dated 30-03-2026 to CHAUDHARY EARTH MOVERS for amount of Rs 31,51,687.50/- with the direction to complete the work in time limit of 4 weeks. The work has already been started and more than 50% work has already been completed and further direction has been issued on 23-04-2026 to contractor for speeding up of the work. **Annexure -A/5 to 8**



13. That to protect the property it is under consideration that boundary wall be erected as soon as possible.
14. That from last affidavit on behalf of respondent no.2 till now remediation work is almost near completion. And the drone video is attached herewith.

15. That no fresh waste or garbage is being stored in this area.

16. That in view of the facts and circumstances submitted hereinabove, it is most respectfully submitted that the answering Respondents have taken diligent and bona fide steps towards compliance with the directions issued by this Hon'ble Tribunal, and substantial progress has already been achieved in the cleaning, remediation, and management of the Bhadarkali Mandir pond site. The delay, if any, has been occasioned solely due to factors beyond the control of the Municipal Council.

Date: 24 APR 2026

Place: Jagraon

NOTARY PUBLIC
JAGRAON (Ludhiana)

24 APR 2026

Executive Officer
Municipal Council, JAGRAON

(MOHIT SHARMA)

certified further that this affidavit has been read & explained to. Deponent, the declarant who seemed perfectly to understand the same at the time of making thereof.

Annexure-A 1**Office of Nayab Tehsil Jagraon (Ludhiana)****To**

Executive Officer,
Municipal Council, Jagraon.

No.127/Reader-2

Dt. 24-06-2024

Sub:

Regarding Nishandehi of Land of Pond near Bhadarkali Mandir, Jagraon.

Ref:

Your office letter No.476 dt.16.04.2024

On the subject cited above it is requested that letter in the reference and copy of jamhabandi was sent to field staff for Nishandehi. As per report of field staff Nishandehi has been done and report of this is enclosed.

Encl.page 1 to 7

Sd/-
Nayab Tehsildar,
Jagraon

Annexure-A 2

Phone No:01624-223233
Fire Brigade: 01624-223230

Office of The Municipal Council Jagraon (Ludhiana)

To

Tehsildar Sahib,
Jagraon.

No.476

Dt. 16/04/24

Sub: Regarding Nishandehi of Land of Pond near Bhadarkali Mandir, Jagraon.

On the subject cited above it is requested that as per the instructions of Hon'ble N.G.T., Municipal Council Jagraon has allotted the work of renovation and remodeling of the Pond near Bhadarkali Mandir. As informed by the firm who has been allotted this work, that the work of construction of boundary wall related with work of renovation and remodeling of the Pond is getting affected due to lack of Nishandehi of this land and demanded for Nishandeshi of this land. So taking into consideration the Nishandehi of the pond near Bhadarkali should be done so that further action can be taken in this regard.

Sd/-
Executive Officer
Municipal Council Jagraon

Endst.No.477-78

dt. 16/04/24

Copy of this :

1. Hon'ble Director, Local Government department, Chandigarh, Punjab.
2. Hon'ble Deputy Commissioner, Ludhiana with a request that Tehsildar sahib, Jagraon has already been written many times but no action been taken. So taking in the consideration the directions of Hon'ble N.G.T., direction should be issued to Tehsildar, Jagraon to do Nishandehi of Land of Pond on priority basis so that work is being started.

Sd/-
Executive Officer
Municipal Council Jagraon

Report Regarding Nishandehi
Agwar Rahlan Tehsil Jagraon

As per order of Tehsildar Sahib, Jagraon letter no.476 dated 16/4/2024 reached at location regarding Nishandehi of location Agwar Rahlan Khasra No. 66, 67. This Nishandehi is being done through D.G.P.S. system. Patwari halka Tarsem Singh, Officers, employees of Municipal Council are present on location. Nishandehi is started through D.G.P.S. system from Stone situated 13/1 (North-West) and 13/21 (South-West) in Agwar Dala Jagraon. Map has been prepared after Nishandehi is being done on computer. In Khasra No.67 which is given No.1, Mandir is situated in 3 kanaal-11.72 marla area and Gair-Mumkin road has been constructed on remaining part 0 kanaal-13.25 marla area and in Khasra no.66 which is shown in No.2, Mandir is situated in 0 kanaal-12.90 marla area and Remaining part 0 kanaal-12.32 marla area is under Road. Number Khasra 3 is shown, in this part Gair-Mumkin houses are constructed on 17 kanaal-2.15 marla area and Number Khasra 4 is shown, in this area, houses are constructed on 0 kanaal-1.24 marla area, Road is constructed on 1 kanaal-5.39 marla area and Mandir is constructed on 0 kanaal-1.38 marla area and Number 4 is shown on map, in this area school is constructed on 0 kanaal-12.92 marla area. Number 6 is shown on map, in this area Mandir is constructed on 13 kanaal-8.14 marla area. Number 7 is shown on map, in this area Gair-Mumkin Road is constructed. Number 8 is shown on map, this area is under Pond and area of this is 66 kanaal-0 marla approx.and on 34 kanaal-6 marla area there are houses, Mandir, Road, School are situated. Copy of Map is enclosed herewith. List of signatures of Officers, employees present on the location is attached. Report of Nishandehi is presented for further action.

Sd/-
Tarsem Singh Patwari
16-5-24

Sd/-
Gurdev Singh Kanungo
16-5-2024

Sd/-
Baljit Singh Kanungo
16-5-24
Halka Kaunke Kalan

Sd/-
Vikas Dhawan, Inspector

Sd/-
Satya jit, A.M.E.

Sd/-
Shikha, A.T.P

Sd/-
Daljit Singh, J.E.

Sd/-
Tarsem Singh, D.G.P.S. Operator

Sd/-
Sukhdev Singh Randhawa, EO

Marcation Plan for land at Village Agwar Rahlan Dated 18-05-2024

reference point taken from Revenue department
line (North-West side of marba no. 13//1 , South
est-side of marba no. 13//21 of Village Agwar Dalla

Marba Number	1
Marba Number	2
Marba Number	3
Marba Number	4
Marba Number	5
Marba Number	6
Marba Number	7
Marba Number	8
Marba Number	9
Marba Number	10
Marba Number	11
Marba Number	12
Marba Number	13
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Marba Number	100

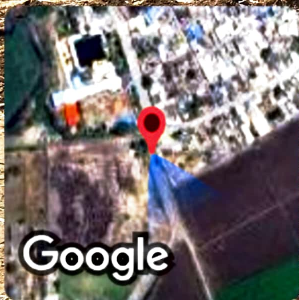
ANNEXURE A 3



ANNEXURE A 4 (COLLY.)



 GPS Map Camera



Jagraon, Punjab, India 

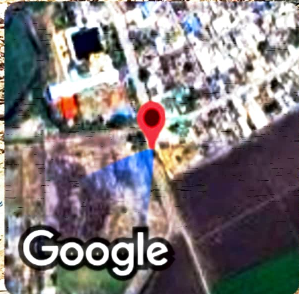
Qfjf+pq8, Old Civil Hospital Rd, Gandhi
Nagar, Jagraon, Punjab 142026, India

Lat 30.781688° Long 75.474426°

Friday, 24/04/2026 01:32 PM GMT +05:30



GPS Map Camera



Jagraon, Punjab, India 

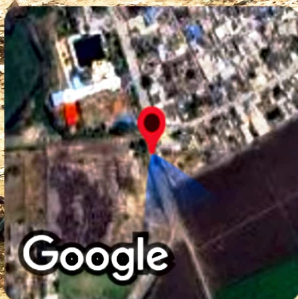
Qfjf+pq8, Old Civil Hospital Rd, Gandhi
Nagar, Jagraon, Punjab 142026, India

Lat 30.781668° Long 75.474457°

Friday, 24/04/2026 01:31 PM GMT +05:30



GPS Map Camera



Jagraon, Punjab, India 

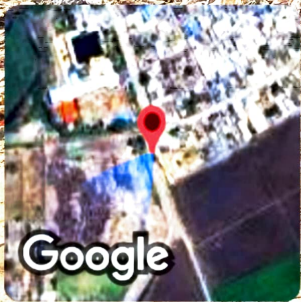
Qfjf+pq8, Old Civil Hospital Rd, Gandhi
Nagar, Jagraon, Punjab 142026, India

Lat 30.781687° Long 75.474432°

Friday, 24/04/2026 01:32 PM GMT +05:30



GPS Map Camera



Jagraon, Punjab, India 

Qfjf+pq8, Old Civil Hospital Rd, Gandhi

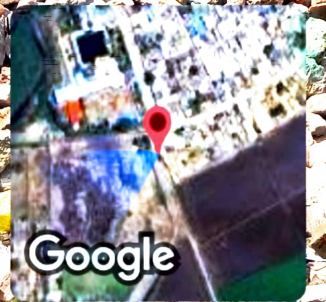
Nagar, Jagraon, Punjab 142026, India

Lat 30.781668° Long 75.474457°

Friday, 24/04/2026 01:31 PM GMT +05:30



GPS Map Camera



Jagraon, Punjab, India 

Qfjf+pq8, Old Civil Hospital Rd, Gandhi
Nagar, Jagraon, Punjab 142026, India

Lat 30.781662° Long 75.474462°

Friday, 24/04/2026 01:31 PM GMT +05:30



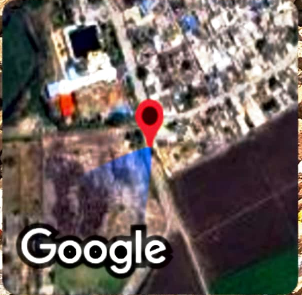
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Jagraon, Punjab, India 

Qfjf+pq8, Old Civil Hospital Rd, Gandhi
Nagar, Jagraon, Punjab 142026, India

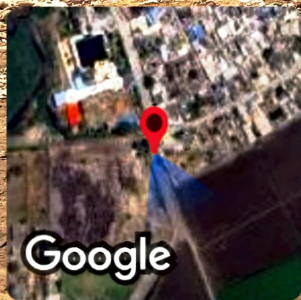
Lat 30.781668° Long 75.474457°

Friday, 24/04/2026 01:31 PM GMT +05:30


Google



GPS Map Camera



Jagraon, Punjab, India 

Qfjf+pq8, Old Civil Hospital Rd, Gandhi

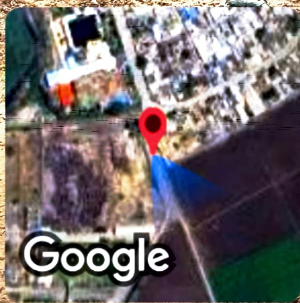
Nagar, Jagraon, Punjab 142026, India

Lat 30.781687° Long 75.474432°

Friday, 24/04/2026 01:32 PM GMT +05:30



GPS Map Camera



Jagraon, Punjab, India 

Qfjf+pq8, Old Civil Hospital Rd, Gandhi

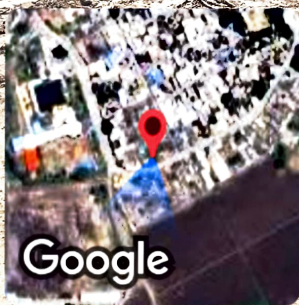
Nagar, Jagraon, Punjab 142026, India

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Friday, 24/04/2026 01:26 PM GMT +05:30



 GPS Map Camera



Google

Jagraon, Punjab, India 

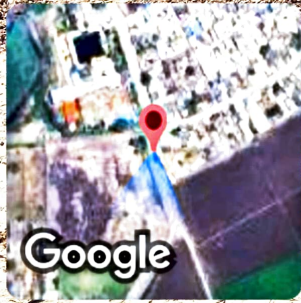
Qfjf+rr2, Pili Gate Mohalla, Jagraon, Punjab
142026, India

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Friday, 24/04/2026 01:26 PM GMT +05:30



GPS Map Camera



Jagraon, Punjab, India 

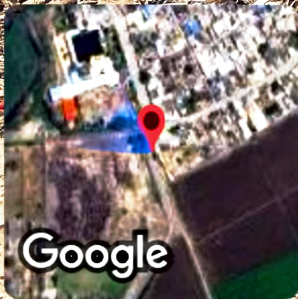
Qfjf+pq8, Old Civil Hospital Rd, Gandhi Nagar, Jagraon, Punjab 142026, India

Lat 30.781682° Long 75.474457°

Friday, 24/04/2026 01:32 PM GMT +05:30



GPS Map Camera



Jagraon, Punjab, India



Qfjf+pq8, Old Civil Hospital Rd, Gandhi

Nagar, Jagraon, Punjab 142026, India

Lat 30.78166° Long 75.474446°

Friday, 24/04/2026 01:31 PM GMT +05:30

NOTICE INVITING E-TENDERS

ANNEXURE A 5

eproc.punjab.gov.in

E-Tender Jagraon 2022-23

Municipal Council Jagraon invite percentage rate e-tenders on Double bid system for the following work of Legacy Waste remediation from, approved contractors/ agencies/ firms deal in solid waste management.


Date and time schedule for e-tenders:-


S. No.	Online sale of Tender & submission of Bidding Document	Date & Time Opening of Tender	
		Technical Bid	Financial Bid
	29.12.2025 Time 12:00 PM	29.12.2025 at 1:00 PM	29.12.2025 at 3:00 PM

S. No.	Name of Work	Estimated Cost (In Lacs)	Earnest Money	Time Limit
1	Work of Remediation of Legacy Waste Lymy at Dump Site of Garbage Dump at MC Jagraon.	48.75 Lac	2 %	60 Days


In case there is Govt. holiday, tenders will be opened the next working day.

For participating in the above e-tendering process the contractors/ agencies/ firms shall have to get themselves registered with www.eproc.punjab.gov.in and get user ID and password, Class-3 digital signature is mandatory to participate in the e-tendering. For any clarification/ difficulty e-tendering process flow, please contact on IT help desk 0172-2970284, 0172-2791226 For terms & conditions please visit website, Corrigendum, Addendum/ Corrections if any will be posted on Website only.


Executive Officer,
MC Jagraon.


ME,
MC Jagraon.


AME,
MC Jagraon.


JEV
Mc Jagraon

Office Of Municipal Council Jagraon

Term & Conditions & Scope of Work

Size of Dump site approx 3 acre.

Estimate quantity of waste already collected at dumpsite 12500 MT. Approx as per topographical survey done by a private agency.

3. Age of dumpsite 15 years old approx.
4. Old/Legacy Solid Waste including all type materials plastic/Rags/Metals/ Glass etc. Collected at main dump site of M.C. Jagraon is to be Remediated and Cleared/Removed from Dumping Site by the Successful Bidder.
5. As per the CPCB guide lines first the legacy waste is to be excavated, loosen and windrows is to be made so that the entrapped methane is removed. The waste is to be stabilized first to make it odoriess without producing leachate. Then composting bio culture is to be added and therefore loss of moisture takes place. This is called bio-remediation and makes the waste dry enough for screening. Now the waste is called stabilized when there is no more generation of heat or landfill gas or leachate and seeds are able to germinate in it.
6. Overview of Bio Remediation and Bio remediation of legacy waste given in "Guidelines for Disposal of Legacy waste (Old Municipal Solid Waste)" issued by CPCB in February 2019 and according process is to be performed.
7. The service provider must segregate all the legacy waste into different types and to be disposed as per set Procedure & Guidelines of Govt. All fractions are to be arranged/ disposed by the successful bidder. Storage at site shall be permissible maximum for three month, after that if the different fractions of waste, remains lying on the site then the Authorities of Municipal Council Jagraon can levy a fine and Service provider is bound to Pay it.
8. MC Jagraon will allow to service provider to take all the parts or sorted MSW i.e. paper, plastics, metals, RDF etc. free of cost, but the service providers have to dispose of these Materials to any Agency in adherence of Guidelines of CPCB/NGT. However bidders are required to quote the rate per ton after deducting the cost of these materials.
9. The Requirement of manpower, machinery and material/chemical will be provided by the service provider through it's own sources.
10. The Bidder should have a valid GST Registration number and must be submitted with technical bid.
11. The Bidder Should have PAN Number and must be submitted with Technical Bid.
12. The service provider shall weight the solid waste before processing and maintain the record of such digital weight bridge data. Weight will be made in presence of MC Representative and same will be submitted along with bill.
13. The Installation of Water and Electricity at the dumping site will be done by the ULB Expense incurred for Water and Electricity consumption during the period of O&M of the plant will be borne by the service provider.
14. Complete records should be maintained by Service provider regarding the Solid Waste Treated out of the Dumped Waste.
15. After treated of old garbage successful bidder will responsible for leveling of site properly for this purpose the inert, ballast, girt, bio soil, stones may be used RDF, plastic, rags, tetra packs and packing materials shall not be allowed for the filling purpose.
16. The Successful bidder will install necessary infrastructure for set up machinery as required.
17. The Successful bidder will be provided with electricity connection, However electricity bill will be paid by bidder as per usage.
18. Successful Bidder may install its machinery at dumpsite for remediation purpose or he may carry legacy waste to its installed plant at any other places, during operation he will use covered vehicle and will make sure to follow all rules & regulation regarding SWM and direction of CPCB/PPCB.
19. Estimate weight given in tender notice is based upon 11800 MT survey done by a private firm it may vary from actual weight, bidders are advised to must have a visit at dumpsite before Quoting rate, payment will be made strictly according to weight of Actual Quantity remediated.
20. Successful Bidder will be bound to adhere all directions of Executive Officer, M.E. & Sanitary Superintendent.
21. During Work if Successful bidder is failed to do the job in stipulated time. M.E. may impose penalty on firm as per rules and Service Provider is Bound to pay it.

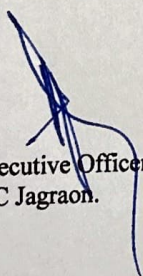
It is supposed that bidders have good knowledge of all rules, regulations, Laws and different directions and orders of Hon'ble NGT and CPCB/PPCB. Regarding SWM, Successful Bidder is bound to adhere all rules & directions & instructions regarding this.


Executive Officer and/or President of MC Jagraon has the right to reject any or all the tenders.

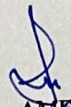
EMD and Tender form fee should be payable to Municipal Council/Nagar Panchayat online. Bidders have to pay the Processing fee as mentioned on website through online mode by IPG (Credit Card/Debit Card) or Internet Banking.


If any date of tender happens to be a holiday the tenders shall be opened on the next working day. Regarding this no publication in Newspaper will be given but corrigendum/ modification/ correction will be posted only at the website.

26. (i) In case of any dispute or disagreement arising out of contract agreement Add. Deputy Commissioner (UD), Ludhiana shall be Arbitrator whose decision shall be final and binding upon both the parties.
27. (ii) It shall be an essential terms of this contract that in order to avoid frivolous claims the party invoking arbitration shall specify the disputes based on facts and calculation stating the amount claimed under each claim and shall furnish a "deposit at call" for ten percent of the amount claimed on a scheduled bank in the name of the arbitrator by his official designation who shall keep the amount in deposit till the announcement of the award. In the event of an award in favour of the claimant the deposit shall be refunded to him in proportion to the amount awarded with respect to the amount claimed and the balance if any shall be forfeited and paid to the other party
28. The agency must upload self-declaration that agency has not been blacklisted/debarred by any Govt./ Semi Govt. organization/Corporation at any stage till the date of Publication of Tenders.
29. Tender will be opened subsequent to approval of higher authorities
30. All running payments shall be considered as advance payments to the contractors and any excess payment in running bills shall be recovered from the contractor's final bill.
31. Conditional/improper/unbalanced tenders will not be accepted.
32. Bidders/Contractors can access tender documents on the website eproc.punjab.gov.in fill them and submit the complete tender document into Electronic Tender on the website itself. Bidders/Contractors shall upload scanned copies of all the paper i.e. all certificates/ documents as per technical bids requirement.
33. Only firms/Agencies having minimum 1 Years Experience in field of Bio-Remediation work of legacy waste during last 2(Two) Years in India can apply.


Executive Officer,
MC Jagraon.


ME,
MC Jagraon.


AME,
MC Jagraon.


JE
Mc Jagraon

NOTICE INVITING E-TENDERS

ANNEXURE A 6

eproc.punjab.gov.in

E-tender-MUNICIPAL COUNCIL JAGRAON/2025-26/343

(A)Date and time schedule for e-tenders:-

Sr. No	Item	Date and time period
1	Start of Purchase of of Online tender	DATE 03.02.2026 TIME 18:00 AM
4	Closing of Purchase of of Online tender	DATE 23.02.2026 TIME 10:00 AM
5	Opening of Technical bid	DATE 23.02.2026 TIME 11:00 AM
6	Opening of Financial bid	DATE 23.02.2026 TIME 02:00 PM

Sr no.	Name	Amt	EMD CHARGE	TENDER CHARGE	TIME LIMIT (MONTH)
		(Rupees)			
1	Repair Of Interlocking Tiles, Const. Of Chamber, Jungla,Drain, Pipe, In Ward No. 21Jagraon	325698	2%	1000/-	1 Month
2	P/F Interlocking Tiles And Sewer Line Const. Of Chamber In Ahata Sujjapuria Ward No. 21Jagraon	688000	2%	1000/-	1 Month
3	P/F Interlocking Tiles Back Side Shree Krishna Gau Shala Old Grain Markit, Jagraon	3161000	2%	1000/-	3 Month
4	P/F Interlocking Tiles 60mm Thick Const. Of Road Gully Chamber From House Of Mohna Mobile Wala To Street Bassian Ward No.8Jagraon	1082819	2%	1000/-	2 Month
5	P/F Interlocking Tiles 60mm Const. Of Road Gully Chamber Street No.1 And 2 Vaid Thakur Mann Singh Wali Side Nr.Truck UnionJagraon	956502	2%	1000/-	1 Month
6	Earth Filling Consts.Of Road Gully Chamber Pvc Pipe Interlocking Tiles 60mm Nr.House Of Amarjeet Kaur To Mandeep Singh Sunder Nagar Ward No.2Jagraon	1554203	2%	1000/-	2 Month
7	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber And Pvc Pipe In House Soni To Satnam Singh In Mohalla Guru Teg Bahadur Nagar Ward No.3Jagraon	790478	2%	1000/-	1 Month
8	P/F Interlocking Tiles 60mm Consts.Of Road Gully Chamber In House Of Amandeep Singh Street No.3 Sunder Nagar Ward No.2Jagraon	606716	2%	1000/-	1 Month
9	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber House Of Ranjot To ShitalPulcia And Taari Cycle Wala To Laadi House In Ward No.7Jagraon	1481687	2%	1000/-	2 Month
10	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber From House Of Rana To Shahi Chat Wala Ward No.8Jagraon	1102068	2%	1000/-	2 Month
11	P/F Interlocking Tiles 60mm Conts. Of Road Gully Chamber From House Of Kawaljeet Singh Khana To House Of 13 Home Ward No.5 Street No.1,2Jagraon	1650200	2%	1000/-	2 Month
12	Repair Of Drain, Interlocking Tiles, Jungla, Stone And Other In Ward No.12Jagraon	745813	2%	1000/-	1 Month
13	Repair Of Drain Providing And Fixing Interlocking Tiles, Jungla And Other In Ward No.13Jagraon	544369	2%	1000/-	1 Month

14	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber From Mata ChintpurniMandir To Chowk Aatu Wala Ward No.14Jagraon	1931052	2%	1000/-	2 Month
15	Repair Of Drain, Conts.Of Road Gully Chamber, Interlocking Tiles And Any Other In Ward No.16Jagraon	327094	2%	1000/-	1 Month
16	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber From Street Sh.Gurudwara Sahib On Mohalla Ram Pura Ward No.17Jagraon	1677200	2%	1000/-	2 Month
17	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber From House Of Ajit Singh To Rakesh Kumar Ward No.20Jagraon	2071266	2%	1000/-	3 Month
18	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber From House Of Hardev Singh To Gian Singh Shakti Nagar Street No.2 Ward No.21Jagraon	995342	2%	1000/-	1 Month
19	Sewer Line House Of Kartar Singh To Oberai Ward No.3 KachaMalak Road, Jagraon	366343	2%	1000/-	1 Month
20	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber From House Of Havela Manohar To Vinod BansalJagraon	1490541	2%	1000/-	2 Month
21	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber Nr.Shop Of Jt Tailor In MohallaSher Nagar Ward No.21Jagraon	2106178	2%	1000/-	3 Month
22	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber Harchand Singh To Mandeep Kaur Ward No.21Jagraon	430663	2%	1000/-	1 Month
23	Supply Of Air Conditioner No.3 (Town Hall) In Mc Jagraon	216000	2%	1000/-	1 Month
24	P/F Interlocking Tiles 60mm From Khushi Feed Shop To Mejer Singh Ward No.23Jagraon	1723837	2%	1000/-	2 Month
25	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber In Street Of Hr Motor Garage To House Of Gurdev Singh Ward No.23Jagraon	1766105	2%	1000/-	2 Month
26	P/F Interlocking 60mm Boby Jain To Ravi Vaid Hira Bagh Street 7r Ward No.22Jagraon	1411479	2%	1000/-	2 Month
27	P/F Interlocking Tiles 60mm Const.Of Road Gully Chamber House Of Gurmeet Singh Ward No.23Jagraon	1169565	2%	1000/-	2 Month
28	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber In Street Of Dev Singh In Ward No.21Jagraon	645399	2%	1000/-	1 Month
29	P/F Interlocking Tiles 60mm In Street Master Harnek Singh GulabiBagh 3r, Jagraon	597323	2%	1000/-	1 Month
30	P/F Interlocking Tiles 60mm Conts.Of Road Gully Chamber Bombay Beauty Parlour To Fr.Pawan Bansal In Ward No.19Jagraon	1031735	2%	1000/-	2 Month
31	P/F Interlocking Tiles 60 Mm NrMandir Bai Ji (AnandpurKutya) In MuhallaKhai Ward No.8 Jagraon	667000	2%	1000/-	1 Month
32	P/F Interlocking Tiles In Street Mohinder Kaur Ward No 8Jagraon	380000	2%	1000/-	1 Month
33	Work Of Remediation Of Legacy Waste Lymy At Dump Site Of Garbage Dump At Mc Jagraon.	4875000	2%	1000/-	3 Month
34	Providing And Fixing In Interlocking Tiles In Street No. 3 Mohalla Ram Nager In Ward No. 19 Jagraon	553000	2%	1000/-	1 Month
35	P/F Interlocking Tiles 60mm Consts.Of Road Gully Chamber,Sewer Line, Earth Filling House Of Gurcharan Singh Grewal To Amarjeetpal Singh Grewal Kaunke Road	1489000	2%	1000/-	2 Month

	Opp.Gurudwara Sahib In Ward No.11Jagraon				
36	P/F Interlocking Tiles 60mm In Street Of Ashok Contractor Wali, Partap Nagar Ward No.12Jagraon	313000	2%	1000/-	1 Month

In case there is Govt. holiday, tenders will be opened the next working day. For participating in the above e-tendering process the contractors/agencies/ firms shall have to get themselves registered with www.eproc.punjab.gov.in and get user ID and password. Class-3 digital signature is mandatory to participate in the e-tendering. For any clarification/difficulty E-tendering process flow, please contact on IT help desk 0172-2970284, 0172-2791226 For terms & conditions please visit website, Corrigendum, Addendum/ Corrections if any will be posted on Website Only.

For participating in the above e-tendering process, the contractors shall have to get themselves registered with www.eproc.punjab.gov.in and get user ID and Password. Class -3 digital signature is mandatory to participate in www.eproc.punjab.gov.in.

- Bidders have to pay the processing fee as mentioned on website in the form of e-payment (IPG (debit and credit cards) or Internet banking.
- Earnest money shall be paid in the form of e-payment only through IPG (debit or credit) internet banking, NEFT/OTC only.
- Bidders/Contractors/tenders can access tender documents on the website mentioned above, fill them and submit the completed tender document into Electronic Tender on the website itself. Bidders/Contractors shall attach scanned copies of all the paper, i.e. Earnest Money and certificates as required in terms and conditions.
- Corrigendum/Addendum/Corrections, if any will be posted in the website.
- Agency should also upload the scanned copy of document such as PAN No., GST No., EP/F No., ESI No., Enlistment record, HMP-Ownership etc as required.
NIT and Terms and conditions are being uploaded at the Municipal Council, Jagraon website (www.eproc.punjab.gov.in) only for viewing, Agencies should note that online tenders will be only submitted at the aforesaid website www.eproc.punjab.gov.in (Being uploaded shortly) as per the details/instructions uploaded therein.
- Cost of the tender form which is payable in the form of e-payment only through IPG (debit or credit) internet banking, NEFT/OTC only.
- Details of these estimates can be seen any working day in this office.
- On these tenders rates are applicable as per CSR and premium
- Cost of the tender form fee which is payable in the form of e-payment only

ਨੋਟ : ਕਿਰਤ ਅਤੇ ਉਸਾਰੀ ਸਭਾਵਾਂ ਨੂੰ ਦਿੱਤੀ ਛੋਟ ਦਾ ਸਮਾਂ ਸਮਾਪਤ ਹੋ ਗਿਆ ਹੈ। ਇਸ ਲਈ ਕਿਰਤ ਅਤੇ ਉਸਾਰੀ ਸਭਾਵਾਂ ਨੂੰ ਕੋਈ ਛੋਟ ਅਤੇ ਪਹਿਲ ਨਹੀਂ ਹੋਵੇਗੀ।

Sd/-	Sd/-	Sd/-	Sd/-	Sd/-
President, Municipal Council, Council Jagraon.	Executive officer, Municipal Council, Jagraon.	ME, Municipal Council, Jagraon.	AME, Municipal Council, Jagraon.	JE Municipal Jagraon.

For participating in the above e-tendering process, the Contractors shall have to get themselves registered with eproc.punjab.gov.in and get User ID, and Password Class-3 digital signature is mandatory to participate in the E-tendering.

- (A) Interested bidders can purchase the tender documents online from website eproc.punjab.gov.in and will upload as per the details/ instructions there in.
- (B) Bidders have to pay the Processing fee as mentioned on website.
- (C) All the payments (Processing fee EMD and tender form cost Rs. 1000/-) can be made either online in the favor of Executive officer, Municipal Council Jagraon.
- (D) Bidders/Contractor/tenders case access tender documents on the website mentioned above. Fill them and submit the completed tender documents on the website itself bidders/ Contractors shall attach scanned copies of all the paper, i.e. Earnest money process fee tender cost fee and certificates during submission of Electronic tender as required in terms and conditions.
- (E) Corrigendum/Addendum/corrections if any will be posted only on the website. eproc.punjab.gov.in
- (F) Agency Should also upload the Scanned copy of documents such as PAN no., GST no, Enlistment record and also required certificate by Co-operative Labour & Construction Societies such as validity, Capacity and black listing etc. etc as required.
- (G) NIT and terms and conditions are also uploaded at the website for viewing as per the details/instructions uploaded there in can be check in any working day in Municipal Council Jagraon.
- (H) Earnest money in case of Co-operative Labour & Construction Society will be as Follows:
 - a. Up to 6.50 Lacks Nil
 - b. 6.50 lac to 13 lac 25% of the Earnest money mentioned against works
 - c. 13 lac to above 50 % of the Earnest money mentioned against works
- (I) Quantities given th the Estimate can very and are for estimate purpose only. Final payment will be made according to actual work done. In called holiday the tender will be open in next working day.
- (J) In case three tenders are received from co-operative labour & construction society for work up to 60 lacs tender quoted by other than l&c societies i.e contractor/agency etc.will not be considered for particular work .
- (K) For any certification/difficulty regarding e-tendering process flow ,contact helpline no.9646020300 and 01624-223233
- (L) Contractors/supplier,L&C societies and firm should be enlisted in the MC the date of tendering Board/Corporation or any Govt. department before filling tender opening of the date.
- (M) Contractors/supplier,L&C societies and firm fulfill all the condition of local body Govt. for enlistment.
- (N) For participating in the above e-tendering process only concerned category contractorsor suppliers and firms can/should submit the tender.
- (O) No underground water shall be used.
- (P) Any new tax will be applicable as per Govt. instructions.
- (Q) Payment will made as per availability of fund.
- (R) Unbalanced tender can be rejected.
- (S) The firm/Contractor should attach/produce the Photocopy of proof of enlistment with the tender form.
- (T) Terms & Conditions of applicable as per Punjab Govt. Notification No./5/82/2018-2LG4/1892 Dated 02.08.2018 and Para no. 4 of Notification No./5/82/2018LG4/702 Dated 01.04.2020 is attached.

- 241**
- (U) For the supply of any vehicle or machinery the tender should be manufacturer or its authorized dealer and should have valid O&M authorized certificate them manufacturer of vehicle.
- (V) Quantities given in the estimate can vary and are for estimate purpose only. Final payment will be made according to actual work done.
- (W) Work shall be done on the availability of Municipal Funds and Grant received.
- (X) Any recovery made/Excess payment will be recovered from contractor/Society.
- (Y) Any work found substandard by the third party the recovery will be made accordingly from the contractor.
- (Z) For BMPC works (Bitumen roads tender) will be conducted through hot mix plant, Agency will have to furnish/attach consent letter from hot mix plant owner in case having no hot mix plant .

1	Electronic tender forms shall be opened in the office of the Municipal Council, Jagraon on the date and time prescribed in the tender notice.
2	If any date of tender happens to be a holiday, the tenders shall opened on the next working day. Regarding this, no publication in Newspaper will be given but corrigendum/ modification/correction will be posted on the website.
3	Sales Tax Number is must for supply items.
4	Cost of the tender form is as per tender cost, which is payable on-line
5	F.O.C. items if quoted shall be adjusted first or proportionally as desired by the Engineer In charge.
6	The work will be executed by contractor in accordance with the provisions contained in form MW4 and as per Punjab PWD specifications/MoRTH specifications/ as per agreements and the final payment will be made to the contractor on the basis of the overall lowest statement as worked out in the final stage.
7	Sales Tax, Income Tax, GST and other levies will be deducted from the contractor's bill as per rules.
8	DNIT shall be a part of the agreement.
9	(i) In case of any dispute or disagreement arising out of contract agreement ADC (G) Jagraon shall be the Arbitrator, whose decision shall be final and binding upon both the parties. (ii) It shall be an essential terms of this contract that in order to avoid frivolous claims, the party invoking arbitration shall specify the disputes based on facts and calculation stating the amount claimed under each claim and shall furnish a "deposit-at-call" for ten percent of the amount claimed, on a scheduled bank in the name of the arbitrator by his official designation who shall keep the amount in deposit till the announcement of the award. In the event of an award in favor of the claimant, the deposit shall be refunded to him in proportion to the amount awarded with respect to the amount claimed and the balance, if any, shall be forfeited and paid to the other party.
10	Quoted tender should be as per approved class by the individual contractor otherwise it shall be invalid.
11	Any or all tenders can be rejected by the competent Authority without assigning any reason.
12	Substandard materials will be rejected and shall not be payable.
13	Any defect found in quality/quantity or any future recovery shall be accountable towards the contractor during execution and up to a period of one year from the date of completion irrespective of release of security and five-year maintenance period of the road shall be mandatory.
14	For the supply Items the Goods bearing the ISI mark or the approval make. will be the min. standard and F.O.R. shall be at Municipal Council, Jagraon.
15	Payment will not be made more than overall saving.
16	Contractor should quote rate on each CSR Item as (CSR plus specified Premium) and for each Non-Schedule items, should quote a specified rate in INR.
17	The comparative statement shall be as per the quoted rates.
18	No condition regarding Validity Period and Time Limit Is accepted.

19	Contractor must have his own Core Cutter Machine for extraction of cores from the running work for sample Checking. Contractor must have his own quality control laboratory equipped with requisite instruments and technical staff. In case, department wants to get sample tested from outside approved laboratory, the cost will be borne by the contractor.
20	All the traffic arrangements including diversion, barricading shall be provided by the agency at its own cost along with the required security persons. The Municipal Council Jagraon shall not pay extra for it.
21	10% security shall be deducted from each bill of the contractor.
22	All running payments shall be considered as advance payments to the contractors and any excess payment in running bills shall be recovered from the contractor's final bill.
23	If any other type of tax exists/imposed by the Govt. after the work allotment, the same will be borne by the agency.
24	Unbalanced and conditional tender can be rejected.
25	Interested bidders can purchase the tender documents online from website. www.eproc.punjab.gov.in
26	Tender form cost, processing fee and Earnest money, shall be paid in the form of E-payment only through IPG (from credit card or debit card) NEFT/RTGS, OTC or Internet Banking.
27	Bidders/Contractors/tenders can access tender documents on the website mentioned above, fill them and submit the completed tender document into Electronic Tender on the website itself. Bidders/Contractors shall attach scanned copies of all the paper, i.e. Earnest Money,
28	Corrigendum/Addendum/Corrections, if any will be posted only on the website.
29	NIT and Terms and conditions are being uploaded at the Municipal Council website (http://eproc.punjab.gov.in) only for viewing, Agencies should note that online tenders will be only submitted at the aforesaid website http://eproc.punjab.gov.in (Being uploaded shortly) as per the details/instructions uploaded therein.
30	All the L&C Co-op. Societies Should be Registered with PWD (B&R) Dept. and Should have Capacity Certificate Issued by Competent Authority.
31	Agencies should note that online tenders will be only submitted at the aforesaid website www.eproc.punjab.gov.in (Being uploaded shortly) as per the details/instruction uploaded therein.
32	All the Development Works shall be done/work orders issued after grant is received from the government as per tendered amount and after the resolution has been duly approved by the competent authority.
33	Earnest Money will be charged 2% from all the private contractors and firms registered with the department.
34	All C.C Interlocking Paver Blocks Should Comply with I.S.-15658. Only BIS approved, ISI marked paver blocks/interlocking tiles with due specification shall be used. All manufacture and Contractors Shall submit Compressive strength certificate from government approved and certified laboratory/college and BIS approved certificate.
35	All development works shall be done on the availability of M.C. funds/grant received and estimates vetted from the govt. Work orders shall be issued according to the vetted amount of estimates.
36	In the case of dismantling item of interlock tile, if there level permit then dismantling will not be done at site.
37	Extra for extra GST as per A&C slip No. five will be given
38	The benefits under the act have to be extended to the registered workers within a stipulated time frame.
39	All the participants must have EP/F and ESI number. No further time will be given to any agency for any shortfall in document after the opening of technical bid.
40	Rates quoted by the contractor/firm shall not be entertained if tenders are received from L&C co-op. societies in case of minimum bids not received from society in that case contractor/firm consider

41	Quantities and amount in the estimates can be changed as per vetting and shall be considered for work at site.
42	Pertaining to erection work should have certificate of Chief inspector and should have a authorized dealer/contractor Supply of street light material should only be of Crompton/Bajaj/Philips/Havells.
43	Soil test reports from Govt. approved college/agency for compaction and density shall be submitted as per work. Photographs of the site(hard and soft copies) and Videography before commencement of work, during execution and after completion shall be part of record and maintained by the agency /contractor.
44	Contractor/Firm/Agency must have to submit a fresh self-declaration as they are not blacklisted debarred in any manner by any Govt. Department or any Agency till the publication of this tender notice.
45	After the completion of work in case any damage occurs within five year then the cost of repair will be borne by Contractor/Agency during this period In any case any technical/state Govt. agency can check the work and if founds faults with quality or quantity of work then the Contractor/Agency will be responsible for the rectification as per specifications issued from time to time as per government instructions, PMIDC and Technical advisor.
46	In BM and PC work bitumen will be arranged by the contractor from IOC.
47	Payment for Bitumen works shall only be made as per the actual rate of bitumen entered in original invoice at the time of work done. If work complete given time period
48	It is compulsory to use VG-10 for tack coat work and VG-30 for other bitumen items of road work. Bitumen test reports shall be submitted from time to time.
49	Display of informatory board is compulsory on work site with name of work, estimated cost, specifications, time limit, contractor and engineer in charge's name with contact numbers written on the same.
50	It is compulsory to use steel only from TATA, SAIL, RINL, JINDAL or approved from IISO.
51	In concrete works only, Ready Mix Plant Concrete will be allowed. Concrete test reports shall be submitted from NABL lab or Govt. approved college/agency in case of Qty more then 15 cum.
52	The defect liability period for flexible pavements (Bitumen works) shall be one year from the date of completion and for the rigid pavements (CC flooring and CC paver tiles etc.) it shall be five years, time to time as per government instructions
53	Along with the above condition's instructions issued from time to time by the government shall be applicable and would be bound to the contractual agency.
54	For any clarification / difficulty regarding e-tendering process flow, User id, Password, Digital Signatures please contact 0172-2791226, 2791326, N.C Office: 01672-283537
55	According to vide Notification No. No.5/82/2018-2lg4/1892 Dated 02-08-2018 If the Financial bid quotes more than 25% saving from the estimated cost, the Engineer may ask the bidder to produce detailed analysis for any or all the items to check the viability of rates w.r.t. Construction methodology and workability. After evaluation of price analysis, the ULB may ask the Bidder to give an additional Bank Guarantee @ 5% of the estimated amount (to remain valid till the time period of the refund of security) so as to protect against financial loss in event of subsequent default by the Bidder for not completing the work etc.
56	Engineer-in-Chief, Local Govt. Punjab, Chandigarh vide letter No.EIC-2020/24465 Dated 23/06/2020 which has been given to MC Jagraon. According to above letter Instruction/Condition would be bound to the contractual Agency.
57	Payment for supply of materials shall only be made after verification of original bills and testing reports.
58	List of technical personal to be deployed on contract work to be supplied.
59	GST and other levies will be deducted from the contractor's bill as per rules.
60	1-Tender for supply of green patch shalmax PR instant setting (cold mix)road material. 2- Only

	<p>manufacturers are allowed to participate in tender. 3- Product should be evaluated by CRR I Delhi. Product test report should be by CRR I Delhi. 5- Participant should have executed/supplied (single work) 80 % of the value of tender amount of the same material to any govt./ corporations of Punjab. Only for ready mix pc.</p>
61	The bidder should place the tender in the circle as mentioned in enlistment issued by the B&R Department.
62	The tender of the bidder will be opened accordingly to the enlistment issued by the B&R Department or any other department for the field for which it has been issued. As the department has issued an enlistment for building work, the bidder will be eligible only for building work. Similarly, to participate in the tender for road work, road work enlistment is necessary.
63	Contractor agency is bound to follow the interact one used by the EIC side letter No. EIC/2020 22987-89 dated 17/6/2020.
64	In case of L&C society, list of members of society, their id proofs & capacity certificate issued by Registrar Co-op societies.
65	Scanned Copy of each estimate can be seen in view of each work in e- tendering.
66	Along with the above condition's instructions issued from time to time by the Government especially from PIDB shall be applicable and respective contractual agency will be bound to comply with them. Payments and security refunds regarding works shall be done according to the provisions / regulations / suggestions of Independent Third-Party Audit firm deployed by the Government as per reports of the technical and financial audit of respective works.
67	Estimated cost of any of the work can be altered by competent authority. The estimated cost of each work may increase or decrease after technically vetting of estimate.
68	Tender for BC/PC works of only those agencies/societies shall be considered who will produce evidence of self ownership/partnership of hot mix plant and for other agencies/societies who will produce authority letter from the owner / possessor of the hot mix plant. In case of possession the lease deed be executed on or before the date of receipt of bids and must be uploaded along with the bid document failing which bid will be rejected. The hot mix plant should be located within the radius of 40 km from middle of reach of work/road site.
69	The tenders without Earnest Money will not be accepted and liable to be rejected the same. Bidders have to pay the processing fees, tender fees and EMD as mentioned on website in the form of E-Payment / Online, RTGS/NEFT, Debit/Credit and Internet Banking. Payments through demand drafts / FDR's are not acceptable.
70	<p>Intending bidders shall submit an undertaking on stamp paper valued not below Rs. 100 that the sum total of works being bid does not exceed their bid capacity by deducting value of all the works in hand (in all departments) at that point of time. In the event that information provided by the bidder is found to be false or misrepresentative the tender would be liable for cancellation including for feature of the earnest money deposited by the bidder.</p> <p>$Assessed\ Available\ Bid\ Capacity = (A * N * M - B)$, A= Maximum value of civil engineering works executed in any one year during the last five years (updated to the price level of the last year at the rate of 6 % percent a year) taking into account the completed as well as works in progress., N = upto 3 Months, N = 0.25, M = 2, B= Value, at the current price level, of existing commitments and on-going works to be completed during the period of completion of the works for which bids are invited. For upto 3 Months, A =1562.19, N= 0.25, M= 2.00, B = 0.00, $(1562.19 \times 0.25 \times 2.10) - 0.00 = 781.095$ Lakh, 7.82 Crore, I certified that my available bid capacity, calculated as per clause 4.4 below, is more than the total value of my financial bid.</p>
71	Bidder has to attach the MAF (Manufacture Authorization form/letter) along with his from OEM (Original Equipment Manufacturer) for Bid.
72	The Bidder should have valid license issued by Chief Electrical Inspector, Patiala. Only Electrical works.

73	The Bidder should submit a copy of valid 245 Registration Certificate for Electrical works under Appropriate Class.
74	For supply of street light material only tenders from Authorised/Registered suppliers and Electrical Contractor will be considered.
75	LED fittings as per specification approved by Hon'ble Technical advisor to CM Punjab vide letter no. AT/2021/GL/1410-1422, Dated-06/05/2021 or latest guidelines issued by Chief Engineer, Local Govt. Punjab.
76	Work order shall be issued only after Administrative approval & technical & financial approvals from the competent authority
77	It should also be ensured that the provisions/instructions contained in the technical approval given by the office of the Honorable Chief Engineer, Local Government Department, Punjab vide letter No. C. E-2025/77069 dated 17/11/2025 are followed.

Sd/-

President,
Municipal Council,
Council Jagraon.

Sd/-

Executive officer,
Municipal Council,
Jagraon.

Sd/-

ME,
Municipal Council,
Jagraon.

Sd/-

AME,
Municipal Council,
Jagraon.

Sd/-

JE
Municipal
Jagraon.



246

34

DEPARTMENT OF LOCAL GOVERNMENT (LG)

Government of Punjab

Work Order**ANNEXURE A 7**

From

Sub Divisional Engineer
Municipal Council Jagraon

To

CHAUDYARY EARTHMOVERS
TEJ RAM

No : LG/25-26/PercentRate/2383

Dated : 30/03/2026

Sub : WORK OF REMEDIATION OF LEGACY WASTE LYMY AT DUMP SITE OF GARBAGE DUMP AT M.C.JAGROAN

Amount : ₹31,51,687.5000/-

Ref : Your tender dated

Your tender for the above noted work has been accepted with the following terms and conditions as exhibited in the approved D.N.I.T.

Amount And Rate In (₹)					
Sr.No	Item Description	Quantity	Rate	Unit	Amount
1	DUMP LEGACY WASTE WORK AT M.C. JAGROAN	12,500.00000	390.0000	Mtr	48,75,000.0000
					Below : 35.35%
Condition :					

The Time limit for the completion of work is 4 Weeks Including Monsoon , which shall be reckoned from the date of issue of this acceptance letter. You are requested to start the work at once the instructions of Executive Engineer and complete the same within stipulated time limit and also attend this office to sign your contract aggrement along with amounting to failing which no running payment shall be made.

Sub Divisional Engineer
Municipal Council Jagraon**Copy of the above is forwarded to the following for information and necessary action :-**

ANNEXURE A 8**OFFICE OF THE MUNICIPAL COUNCIL JAGRAON****(DISTT LUDHIANA)**

No.1334

Date 22.04.2026

To

M/s Chaudhary Earthmovers

(Tej Ram)

Contracter.

Reg. Regarding expediting the remediation work.

In relation to the above subject, this office has entrusted you with the task of remediation of 12500 Matric Ton of garbage lying at the old dump site of Bhadrakali temple and the work order has also been issued to you. But the speed of the remediation work being done by you is very slow. It is particularly worth mentioning here that a case related to the said garbage Hon'ble NGT Proceeding at New Delhi. The date of hearing is 28.04.2026 during which the report regarding the said work is to be submitted before the Hon'ble Court under the undersigned.

Therefore, you are instructed that considering the importance of the said case, the speed of remediation work should be accelerated and this work should be completed as soon as possible so that a report in this regard can be submitted to the honorable NGT.

It should be considered very important.

Sd/-

Executive Officer
Municipal Council Jagraon

Endst No.

Date

A copy of this is sent to the Assistant Municipal Engineer/Junior Engineer Municipal Council Jagraon and instructed to complete the remediation work as soon as possible in coordination with the concerned contractor so that the report can be sent to the Hon'ble Court.

Sd/-

Executive Officer
Municipal Council Jagraon